

scheme to utilise this rich fruit material which has no market?

Shri Karmarkar: I am not aware of that observation; but, if the hon. Member wants an answer he may address the Food Ministry.

OFFICIAL MAP OF CHINA

*404. **Shrimati Ila Palchoudhury:** Will the Prime Minister be pleased to state:

(a) whether Government have lodged a protest with China against the inclusion of a portion of the Indian territory in the official map of China; and

(b) if so, the reply received?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) and (b). Attention of the Chinese Government has been previously drawn to this matter. In reply we were told that the Chinese Government had had no time to revise their maps and were using old maps. In view of this, no fresh protest has been considered necessary. There is no doubt about the Indian frontier, and this has been made perfectly clear to everyone.

Shrimati Ila Palchoudhury: May I know on what understanding two years ago this question was dropped?

Shri Anil K. Chanda: These are old maps.

Shri N. M. Lingam: In view of the fact that they have not given an undertaking in respect of subsequent editions, will Government be pleased to draw their attention to the fact that this is an infringement of the Panch Shila, to which both countries are signatories?

Mr. Speaker: Order, order. Let us go to the next question.

BAIRAGARH DISPLACED PERSONS' TOWNSHIP IN BHOPAL

*406. **Shri Gidwani:** Will the Minister of Rehabilitation be pleased to state:

(a) the total area and value of land on which Bairagarh Displaced

Persons' township in Bhopal State has been constructed;

(b) from whom the land was purchased and on what terms; and

(c) the cost of construction and the value of land of each tenement?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) Area of land—100 acres.

Value of land—Rs. 40,000.

(b) The land was acquired from Shri Datar Singh under the Land Acquisition Act.

(c) Average cost of construction of each tenement is Rs. 1,557, excluding the cost of development which comes to Rs. 493. The value of land under each tenement is Rs. 25.

Shri Gidwani: Are Government aware that the land which had been got from Sir Datar Singh, Adviser to the Ministry of Agriculture and at present Agricultural Adviser to the Ministry of Planning, for Rs. 40,000, was given to him by the Nawab of Bhopal either as a gift or for a song? If not, will Government make enquiries as to why he got the land from the Nawab of Bhopal and at what price?

Shri J. K. Bhonsle: I do not really know whether he got the land from the Nawab of Bhopal or from any other person, but we shall certainly make enquiries.

Shri Gidwani: Is it a fact that Sir Datar Singh has filed a civil suit against the Government and he was not satisfied with the Government amount of Rs. 40,000 as the price of the land? If so, what is the result of the civil suit?

Shri J. K. Bhonsle: It is true that he has filed a suit and the suit has not been decided as yet.

Shri Gidwani: Is it a fact that Sir Datar Singh was allotted evicuee agricultural land in Delhi State as a special case because in Delhi State the land was to be allotted to displaced persons from non-Punjab area, and if so, whe-